NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 61/2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th September, 2016, 10.30 A.M.

			Septemb	per, 2016, 10.30 A.M
	Name of the	Arvind Parasramka &	Ors.	
	Company	-Versus-		
1.1		Calcutta Investment	Co. Ltd. & Ors.	
	nder Section	397/398		
SI. No.	Represen	ignation of Authorized tative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
r,	Jishm Che	owdhung, Adv.	Resp. I	A)
	Kikhil Thus	njhure ale, Atr	Rosp. 1	9/9/16.
2 -	Arwind 1	Euroseamker Pehit	sucil Petitonell	a/9/16.
3.	Kirmaly Eccky To Rajosh a	elan Pehisi padryay	an/Applicant	Rajosh upadhyoy 9/9/16
17	V. V. V. S	aly) pelition	- / pu 2, 3, 4, 5	9/1/

ORDER

- Ld. Counsels for the Petitioners and Respondents are present.
- Ld. Counsels for the Respondent No. 1 submitted that he is not pressing C.A.No. 836/2015, which has become infructuous, as such the C.A.No. 836/2015 is dismissed as not pressed.
- Ld. Counsels for the respondent no. 1 raised certain issues regarding maintainability of C.P. under Sections 397 and 398. Ld. Counsel for the petitioner sought time to give a reply regarding maintainability issue. Prayer is granted. Petitioners may submit reply on maintainability issue on 14/09/2016.

List the matter on 14.09.2016 at 10.30 AM.

(S. Vijayaraghavan)

Member (T)

(Vijai Pratap Singh) Member (J)